

(2011) 01 KAR CK 0171

In the Karnataka High Court

Case No : Writ Petition No. 41755 of 2010

T.R. Hanumanthappa, by its proprietor, Sri T.R. Manjunath **APPELLANT**

Vs

The Secretary Agricultural Producing Marketing Committee **RESPONDENT**
and The Director Agricultural Marketing Committee

Date of Decision : 20-01-2011

Acts Referred:

Citation : (2011) 01 KAR CK 0171

Hon'ble Judges : Ram Mohan Reddy, J

Bench : Single Bench

Advocate : Danappa P. Panibhate, for the Appellant; H.K. Thimmegowda, for R1 and D. Vijay Kumar, AGA for R2, for the Respondent

Judgement

Ram Mohan Reddy, J.—Petitioner, owner of the industry carrying on business at APMC yard, Davanagere, having secured allotment of plot bearing No. A-1-190 in the Agricultural Marketing yard, Davanagere, aggrieved by the notice dated 4/11/2008, Annexure-B, canceling the allotment, has presented this petition.

2. In identical circumstances, this Court in other petitions granted nine months" time to put up construction and to submit a building plan for sanction within a week to be considered by the APMC in the week thereafter and pass orders according sanction to the plan in accordance with law and the Petitioner to file an undertaking in the form of an affidavit to the Court within a week.

3. The Petitioner is directed to submit the building plan for sanction with the APMC on or before 27/1/2011 and thereafter the APMC to consider the same and pass orders on or before 3/2/2011 and the Petitioner to complete the construction within nine months from today and to file an affidavit of undertaking in that regard, in the Registry within a week.

Petition is ordered accordingly. In the event of non-compliance with the direction of this Court, it is needless to state that the order dated 4/11/2008 Annexure-"B" shall stand revived.